



DEPARTMENT OF URBAN DEVELOPMENT
(MUNICIPAL ADMINISTRATION)
Dempo Towers, 1st Floor, Patto, Panaji- Goa- 403001
Telephone Nos:0832-24386 Website:
www.urban.goa.gov.in40/2438708 Fax: 0832-2438590
E-mail id: dir-dma.goa@nic.in

No. 10/496/2018-DMA/ 407

Date: 18/11/2020

To,
1. The Commissioner,
Corporation of the City of Panaji,
Panaji Goa.

2. The Chief Officer,
Quepem Municipal Council,
Quepem Goa.

OFFICE OF THE
JURPEM MUNICIPAL COUNCIL
Inward No 3855 .at Pg. 92
Date 24/11/20

[Handwritten signature]
24/11/2020

Sub:-Regarding Issue of Income Certificate to Application/ Beneficiaries of Griha Aadhar Scheme.

Sir/Madam,

I am directed to inform you that the Griha Aadhar scheme, 2012 was launched on 02/10/2012 to address the problem of spiraling prices and to provide support to the housewives/ homemakers from middle, lower middle and poor section of the society, to maintain a reasonable standard of living for their families. A financial assistance of Rs. 1500/- is provided to the housewives/homemakers under this scheme. As per the eligibility criteria of the scheme the gross income of the beneficiary and her husband, should not exceed Rs. 3,00,000/- per annum. The Griha Aadhar Scheme was amended vide Notification No. 2-1232-GA/2019-20/DWCD/7037, dated 31/01/2020, under which the Concerned Mamlatdar was the Competent authority to issue income certificates under Griha Aadhar Scheme.

Vide notification No. 2-1232-GA/2019-20/DWCD/8354 dated 14/10/2020 (copy enclosed) the Griha Aadhar scheme is further amended and now the Competent authority to issue income certificates is the Concerned Commissioner, Chief Officer of Municipal Corporation/Council.

In this regard, all the Urban Local Bodies are directed to issue Income Certificate to the Griha Aadhar Scheme applicant / beneficiaries, which shall include the annual income of the applicant / beneficiary and her spouse only and not the income of the entire family.

Your Faithfully,

(Clen Madeira)
Additional Director
Urban Development

Encl: As Above

Copy for information to: The Director, Directorate of Women and Child Development, Old Education Bldg. IInd Floor, 18th June Road Panaji, Goa.

With reference to the letter No.2-1185-GA-IAS-2019-20-DW&CD/8570 dated: 27/10/2020.

would only be used for Laadli Laxmi Scheme and also informed that my biometrics will not be stored/shared and will be submitted to Central Identities Data Repository only for the purpose of authentication.

(Signature of the Aadhaar Number Holder/I agree)

Sr. No.

PRE-RECEIPT

Received with thanks from Director of Women and Child Development, Panaji a sum of Rs. 1,00,000/- (Rupees one lakh only) in the form of Fixed Deposit Receipt (FDR)/Cash towards financial assistance under Laadli Laxmi Scheme.

Affix
Re. 1/-
Revenue
stamp

Date:

Name: _____

Place:

Address: _____

Sr. No.

PRE-RECEIPT

Received with thanks from Director of Women and Child Development, Panaji a sum of Rs. 1,00,000/- (Rupees one lakh only) in the form of Fixed Deposit Receipt (FDR)/Cash towards financial assistance under Laadli Laxmi Scheme.

Date:

Name: _____

Place:

Address: _____

Notification

2-1232-GA/2019-20/DWCD/8354

- Read: (1) Notification No. 2-280-SL-2012-DW&CD/4291 dated 01-10-2012
(2) Amendment Notification No. 2-280-SL-2012-DW&CD/6524 dated 26-11-2012
(3) Amendment Notification No. 2-280-SL-2012-DW&CD/09562 dated 30-10-2014
(4) Amendment Notification No. 2-280-SL-2012-DW&CD dated 18-02-2015
(5) Amendment Notification No. 2-280-SL-2012/DW&CD/Part file/362 dated 14-07-2015

- (6) Amendment Notification No. 2-280-SL-2012-DW&CD/362 dated 20-01-2016
(7) Amendment Notification No. 2-280-SL-DW&CD/Part file/2461 dated 15-03-2016
(8) Amendment Notification No. 2-280-SL/DW&CD/Part file/4690 dated 22-06-2016
(9) Amendment Notification No. 2-280-SL-2012-DWCD/Part File/1590 dated 04-07-2017
(10) Amendment Notification No. 2-280-SL-2012-DWCD/8666 dated 26-12-2018
(11) Amendment Notification No. 2-1232-GA/2019-20/DWCD/7037 dated 31-01-2020

GRIHA AADHAR SCHEME

In exercise of the powers conferred under clause 7 of Griha Aadhar Scheme notified vide Notification No. 2-280-SL-2012-DW&CD/4291 dated 01-10-2012 and published in the Official Gazette No. 27, Series I, dated 04-10-2012, the Government hereby further amends and publishes the said Scheme as under:-

Objective of the Scheme.— The objective of the scheme is to address the problem of spiraling prices and to provide support to the housewives/homemakers from middle, lower middle and poor section of the society, to maintain a reasonable standard of living for their families. Under this scheme a monthly disbursement of an amount as prescribed under the scheme will be provided every month directly at the hands of the housewives/homemakers to achieve the objective.

1. *Short title and commencement.*— (a) This scheme shall be called "Griha Aadhar Scheme".

(b) This amended scheme shall replace the existing scheme and come into force with immediate effect.

2. *Eligibility and other conditions.*— Any married woman above the age of 18 years, who fulfils all of the following conditions is eligible to apply:

(a) She should be a resident of Goa for the last fifteen years; and

(b) The gross income of the husband and wife, taken together should not exceed Rs. 3,00,000/- per annum.

(c) This scheme shall not be applicable to those married woman who or whose husband is employed in any of the following entities on regular basis (contract/daily wages are excluded)

(i) Government of Goa or its Corporation or Autonomous organization funded by State Government.

(ii) Government of India or any other State Government or its Corporations/ Autonomous bodies.

(iii) Scheduled Banks but excluding Co-operative banks (subject to actual income in case of Co-operative Banks).

(d) The married woman or her husband, shall not be in receipt of benefit under the Dayanand Social Security Scheme (DSSS) rolled out by Directorate of Social Welfare, Government of Goa. Notwithstanding this proviso, widow with minor child who is in receipt of benefit under the Dayanand Social Security Scheme (DSSS) rolled out by Directorate of Social Welfare, Government of Goa shall be eligible for benefit under this scheme. On completion of 18 years of the child, she shall be entitled to receive the benefits of any one of the above schemes.

Note 1: The term 'married woman' includes a widow and a divorcee. In such cases also the gross income of the beneficiary should not exceed Rs.3,00,000/- per annum.

Note 2: The term 'gross income', means the income receivable by the beneficiary as salary, any sort of remuneration, any sort of earnings from profession, agriculture or business or any other income from any other sources; before computing any other amount accounted towards statutory, essential and other deductions required to be done from the gross income.

3. *Financial Assistance.*— The beneficiary under the scheme shall be paid an amount of Rs. 1,500/- per month, as financial assistance w.e.f. payment of September, 2016.

4. *Application procedure.*— (a) The eligible beneficiary shall apply to the Director of Women and Child Development, Panaji-Goa in the prescribed form (Annexure-A), complete in all respects with the self-certified copies of the following documents:

(i) Aadhar Card,

(ii) Marriage Certificate issued by the competent authority. In case of non-availability of Marriage Certificate, Birth Certificate of the child indicating the name of the beneficiary as the mother may be considered. All such cases shall be referred to the Committee constituted in terms of clause 6 (a) for decision. However, Marriage

Certificate shall be an essential document in case of beneficiaries who are getting married, on or after the date, this scheme comes into force. In such cases, alternate documents as indicated above shall not be accepted and no relaxation shall be granted. Such cases shall not be referred to the Committee and the application shall be rejected.

(iii) Proof of present residential address (which may include Election Photo Identity Card (EPIC), or any such document which establishes the present address);

(iv) 15 years Residence Certificate issued by Mamlatdar of the Taluka concerned. Provided that in case of a married women who is originally native from outside the State and has married to a person of Goan origin residing in Goa for at least 15 years provided they are settled in Goa for a period of one year, along with her birth certificate as a proof that she is native of outside Goa, birth certificate and 15 years Residence Certificate of her husband.

(v) Income Certificate issued by the Competent authority (i.e. Secretary, Village Panchayat/Chief Officer, Municipal Council). Alongwith this applicant should submit a self-declaration in form duly certified and attested before a Gazetted Officer of the State Government, declaring therein that the annual income from all sources does not exceed Rs. 3,00,000/- and also that the applicant or her husband is not employed in any of the entities on regular basis as mentioned in Clause 2. (c). This self-declaration need not be notarized.

(vi) Self attested copy of savings bank account pass book (with IFSC and MICR details). The bank account submitted should be preferably Aadhar linked for DBT (Direct Benefit Transfer) purpose.

(vii) Birth certificate of the child along with life certificate (in case of widow who is DSSS beneficiary).

(b) The applications shall be scrutinized and sanction will be issued by the Director of

Women and Child Development. The Director of Women and Child Development shall establish facilitation centres in the taluka level offices for processing the application forms.

(c) From September, 2016, the financial assistance of Rs. 1500/- (Rupees one thousand five hundred only) shall be paid every month directly into the savings bank account of the eligible beneficiary by ABPS (Aadhar Bridge Payment System)/ACH (Automated Credit House)/NEFT (National Electronic Fund Transfer) subject to other conditions.

(d) The total net quota of number of cases under the scheme that can be sanctioned is capped at 152000 Nos.

5. *Other conditions.*— (a) The beneficiary shall submit a life certificate alongwith an income certificate issued by the Competent authority (i.e. Secretary, Village Panchayat/Chief Officer, Municipal Council) every year, only in that respective month in which she was sanctioned the benefits under the Griha Aadhar Scheme in the prescribed form at such place identified by the department for the purpose (Annexure - B). In case of a widow who is a DSSS beneficiary and having a child, the beneficiary shall also submit additionally a life certificate in respect of such child every year in that respective month in which she was sanctioned the benefits under the Griha Aadhar Scheme. The period/month of submission prescribed herein above will be extended upto a maximum of one month.

(b) The Life Certificate stated in this clause shall be signed by any Gazetted Officer or MLA or MP in the Format at Annexure-B.

(c) In the event, the beneficiary fails to file the Life Certificate alongwith Income Certificate as prescribed; the monthly financial assistance sanctioned shall be stopped forthwith. On receipt of the Life Certificate and Income Certificate, and subject to the fulfillment of other conditions, prescribed from time to time, the monthly financial assistance shall be resumed prospectively from the next month from the date of receipt of the Life Certificate and Income Certificate.

(d) In case of non-withdrawal of financial assistance received by the beneficiary under the scheme for a continuous period of 6 months and above, then the accumulated amount shall be reversed in the form of Demand Draft in favour of Director, Directorate of Women & Child Development by the concerned bank.

(e) In case the benefits under the scheme are availed by the beneficiary based on wrong/false information or declaration, an action to prosecute shall be initiated and person shall be debarred from getting the benefits under any other schemes of the Government.

6. *Power to remove difficulties.*— (a) For the purpose of removal of any difficulties in the implementation of the Scheme, there shall be a four member committee consisting of the following:

- (i) Secretary (Women and Child Development) as Chairperson;
- (ii) One Social Worker to be appointed by the Government as Member;
- (iii) Additional/Joint Secretary (Finance) as Member; and
- (iv) Director of Women and Child Development as Member Secretary.

(b) The decision of the Committee shall be final and binding on all concerned.

7. *Power to relax.*— The Government shall have the power to amend, modify and cancel any part or whole of the scheme at any time.

This notification is issued with the approval of the Government vide U.O. No. 307/F dated 14-10-2020.

By order and in the name of the Governor of Goa.

Umeshchandra Joshi, Director & ex officio Joint Secretary (Women & Child Development).

Panaji, 14th October, 2020.

Price Rs. 50/-

Serial No.

ANNEXURE - A

Application form for Financial Assistance under Griha Aadhar Scheme

To,
The Director,
Women and Child Development,
Government of Goa,
Panaji-Goa.

Applicant's
photo to be
attested by any
Gazetted
Officer or MLA
or MP.

PART - I

1. Name of the applicant (in full) : _____
(Surname) (Name) (Middle Name)
2. Date of Birth (age) : _____
3. Residential address(in full)
(Please attach proof) : _____
House No. : _____
Street/Road/Building name : _____

S I No. 30

Ward name/No. : _____
 City/Village : _____
 Constituency : _____
 Taluka : _____

Details of family members

No.	Name of the family members including the applicant	Relation	Occupation	Place of work if any

5. Contact details of the applicant : Contact No. : _____
 e-mail : _____
6. Religion : _____
7. Category (Whether SC/ST/OBC/Others) : _____
8. EPIC No. (Please attach photocopy) : _____
9. Aadhar Card No. (Please attach photocopy): _____
10. Annual income (includes husband and wife, taken together) (Please attach proof) : _____
11. Bank Account Details : _____
 (Please attach photocopy of bank pass book)
 Name of the Bank : _____
 Branch : _____
 Type of Account : _____
 Account No. : _____
 IFSC code : _____
 MICR code : _____
12. Whether you or your spouse is a beneficiary under Dayanand Social Security Scheme: _____
13. Details of other scheme benefits availing, if any : _____
14. Marital Status : Married/widow/divorced
15. Date of Birth & Age of the minor child, if any (in case of widow availing DSSS) : _____

DECLARATION

I, the undersigned _____ w/o _____ do hereby declare that the information given above is true and correct and nothing is false. That I shall be personally responsible for the correctness of the information. I further declare that for wrong and false information, authorities may be at liberty to take action, as deem fit against me, including filing criminal case and I shall be debarred from receiving the benefit from any other Government Scheme.

(Signature of the applicant)

Place: _____

Date: _____

PART - II

SELF DECLARATION OF OCCUPATION AND INCOME

(To be certified and attested before a Gazetted Officer of the State Government)

I, Smt. _____ wife/daughter of _____ major of age, resident of _____ do hereby solemnly declare as under:

1. I say and declare that, presently I am working/self-employed as _____ /not working/housewife/home-maker (strike out whichever not applicable), and my monthly salary/income is Rs. _____ (Rupees _____ only).
2. I say and declare that, my husband is presently working/self-employed as _____ /not working (strike out whichever not applicable), and my monthly salary/income is Rs. _____ (Rupees _____ only).
3. I say and declare that me and my husband are not employed in any of the following entities on regular basis.
 - (i) Government of Goa or its' Corporation or Autonomous organization funded by State Government.
 - (ii) Government of India or any other State Government or its Corporations/Autonomous bodies.
 - (iii) Scheduled Banks but excluding Co-operative banks (subject to actual income in case of Co-operative Banks);
4. I say and declare that my annual income from all sources does not exceed Rs. _____ (Rupees _____ only).
 - (a) Income from agriculture sources Rs. _____.
 - (b) Income from Bank deposits : Rs. _____.
 - (c) Income from other sources : Rs. _____.
 - (d) Income of husband (if applicable): Rs. _____.
5. I say and declare that the present self-declaration is produced in the Office of Directorate of Women & Child Development, Government of Goa, for availing the financial assistance under the GRIHA AADHAR SCHEME.
6. I say and declare that the above contents are true to the best of my knowledge and nothing false has been stated.
7. I say and declare that, in the event of any false declaration I shall be held responsible and shall be liable for penal action as deemed fit against me including filing criminal case.

Solemnly declared at _____ on this _____ day of the month of _____ of the year _____.

(SIGNATURE OF THE DECLARANT)

Signed before me and attested:

Signature : _____

Name & Designation of
the Gazetted Officer : _____

Address : _____

Seal

PART - III

CONSENT FOR AUTHENTICATION

I, the holder of Aadhaar number _____, hereby give my consent to Directorate of Women & Child Development to obtain my Aadhaar number, Name and Fingerprint/Iris for authentication with UIDAI. Directorate of Women & Child Development has informed me that my identity information would only be used for Griha Aadhar Scheme and also informed that my biometrics will not be stored/shared and will be submitted to Central Identities Data Repository only for the purpose of authentication.

(Signature of the Aadhaar Number Holder/I agree)

PART - IV

VERIFICATION

(To be signed by any Gazetted Officer or MLA or MP)

I, Shri/Smt. _____ do hereby certify that I personally know Smt. _____ (applicant). I further certify that I have checked the particulars/information given in this application and the same is found to be correct.

I recommend Smt. _____ (applicant) for grant of financial assistance under Griha Aadhar Scheme as she fulfills all the conditions/criteria.

Signature : _____

(Name in block letters)

Designation : _____

Address & : _____

Seal _____

Telephone No. _____

Place: _____

Date: _____

ANNEXURE -- B

Registration No./Sanction No./Aadhar Card No. _____

Mobile No. _____

LIFE CERTIFICATE

(To be signed by any Gazetted Officer or MLA or MP)

Life Certificate of Applicant

Life Certificate of Child (Tick whichever applicable/or both)

I, Shri/Smt _____ do hereby certify that I personally know Smt _____, w/o _____, R/o. _____, the beneficiary of Griha Aadhar Scheme since last _____ years.

I further certify that above said Smt. _____ is alive as on date.

* I further certify that Mast./ Ms. _____ is the son/daughter of the above said Smt. _____, and that he/she is below eighteen years of age and is alive as on date.

Signature of the Beneficiary

(Name in block letters)

Designation : _____

Seal

Address & : _____

Telephone No. : _____

Place: _____

Date: _____

* Strike out if not applicable

NOTE: The application shall be enclosed with the following documents:

1. Self attested copy of Marriage certificate issued by the competent authority;
2. Self attested copy of 15 years Residence Certificate issued by Taluka Mamlatdar;
3. Proof of present residential address (includes Election Photo Identity Card--EPIC or any such document which establishes the present address);
4. Attested copy of Birth certificate alongwith one year residence certificate of the applicant and Birth certificate alongwith 15 years Residence certificate of her husband (in case of applicant who is originally native from outside the State and has married to a person of Goan origin),
5. Attested copy of Aadhar card;
6. Income Certificate issued by the Competent authority (i.e. Secretary, Village Panchayat/Chief Officer, Municipal Council);
7. Attested copy of savings bank account pass book with IFSC & MICR details (The bank account submitted should be preferably Aadhar linked for DBT (Direct Benefit Transfer) purpose.), and;
8. Birth certificate of the child along with life certificates as in Annexure B (in case of widow who is a DSSS beneficiary).

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PRINTED AT THE GOVERNMENT PRINTING PRESS, PANAJI-GOA—217/160—10/2020.

ANNEXURE-B

DEPARTMENT OF URBAN DEVELOPMENT
(MUNICIPAL ADMINISTRATION)
Empo Towers, 1st Floor, Patto, Panaji- Goa- 403001.
Telephone Nos: 0832-2438640/2438708 Fax: 0832-2438590
Email id: dir-dma.goa@nic.in Website: www.urban.goa.gov.in

File No. 11/11/2018-DMA/Vol-III/ 168

Dated: 4/05/2020

To,
1. The Commissioner,
Corporation City of Panaji,
Panaji Goa.

Dinank/Sobi

OFFICE OF THE
MULPEM MINDO (MUNICIPAL)
Forward No. 348
Date 20/5/2020

2. The Chief Officer,
Quepem Municipal Council,
Quepem Goa.

Sub: Regarding issue of Income Certificates to Laadli Laxmi Scheme applicants.

Sir,

I am directed to forward herewith a copy of letter No.2-1251-LL-2019-DW/W/CD/150 dated 04/05/2020 received from Director, Directorate of Women & Child Development, Panaji Goa on the above subject which is self explanatory.

In this regard you are requested to take necessary action while issuing income certificate to Laadli Laxmi Scheme applicants as per the clause IV sub-clause (1) (vii) of the Laadli Laxmi Gazette notification dated 14/11/2019. The Copy of the Notification mentioned in the above letter may be downloaded for your reference and necessary action.

Yours faithfully,

(A.V. Pedkar)
Additional Director
Urban Development

Encl. as above

Copy to:- The Director, Directorate of Women & Child Development, Old Education Bldg., IInd Floor, 18th June Road, Panaji, Goa.



10/11/2019
D.M.H.
10/11/2019

Government of Goa,

Directorate of Women & Child Development

Old Education Bldg., IInd Floor, 18th June Road Panaji, Goa

Phone:- (0832) 2235308 / 2426112 Fax:- (0832) 2424238 e-mail:- dir-wcd.goa@nic.in

F.No.2-1251-LL-2019-DW&CD/150

Dated: 27/04/2020.

To,
The Director,
Department of Urban Development,
(Municipal Administration),
1st Floor, Dempo towers,
EDC Patto Plaza, Panaji.

↓
Please see
to all
concerned

Sub: - Regarding issue of Income Certificates to Laadli Laxmi Scheme applicants.

Sir,

Laadli Laxmi Scheme was launched on 06/07/2012 as one of the flagship programmes of the State Government. The scheme proposes to financially empower the girl child to meet educational and other expenses on becoming a major of age and to improve the female sex ratio in the State. The beneficiaries under this scheme are paid Rs. 1.00 lakh as financial assistance provided they fulfill the eligibility criteria of the scheme. One such criteria being submission of parental income certificate.

Previously, there was no income limit criteria under the Laadli Laxmi Scheme. However, vide Notification No. 2-279-LL-2012-DWCD/PART(I)/10382 dated 06/03/2019 published in the Official Gazette, Series I No. 50, dated 14/03/2019 (copy enclosed), the Laadli Laxmi Scheme was amended and a parental income criteria was added under the scheme as per which Laadli Laxmi Scheme can be availed by only those applicants whose parental income does not exceed Rs. 8.00 lakhs per annum" provided other eligibility criteria enlisted in the scheme are fulfilled.

Further, the Laadli Laxmi Scheme was amended vide Notification No. 2-279-LL-2012-DWCD/PART(I)/4920 dated 11/11/2019 and published in the Official Gazette Series I No. 33 dated 14/11/2019 (copy enclosed). The Clause IV (Application procedure) sub-clause (1) (vii) states that, "*Annual Income Certificate of parents of the immediate previous financial year at the time of submission of application, issued by the Competent Authority. The Income Certificate shall include the annual income of the mother and father of the applicant taken together and not the income of the family*".

Chief Officer, Municipal Councils being the competent authority to issue income certificates, you are kindly requested to issue directions to all the Chief Officer, Municipal Councils to issue income certificates to Laadli Laxmi Scheme applicants as per the Clause IV sub-clause (1) (vii) of the Laadli Laxmi Gazette notification dated 14/11/2019.



APPLY TO THE COUNCIL
Forward to 5342 at Pg. 20

Stop in
place
for
with
and

2011/2020

Chief of the Directorate
Durgam
693
29/11/12



Government of Goa
Revenue Department
Secretariat, Porvorim-Goa 403 521

No. M/1/2006-RD/12

Dated: 26/11/2019

CIRCULAR

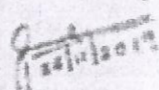
Sub: -Regarding issue of Income Certificate to Griha Aadhar Scheme applicants/beneficiaries by the Mamlatdar.

The Directorate of Women & Child Development had launched Griha Aadhar Scheme, 2012, on 02/10/2012 to address the problem of spiralling prices and to provide support to the housewives/homemakers from middle, lower middle and poor section of the society, to maintain a reasonable standard of living for their families. Financial assistance of Rs. 1500 per month is provided to the housewives/homemakers under this Scheme.

As per the eligibility criteria of the scheme, the gross income of the beneficiary and her husband, taken together should not exceed Rs.3,00,000/- per annum. As per the existing guidelines, Income Certificate issued by the concerned Secretary, Village Panchayat or the Chief Officer, Municipal Council was accepted under the scheme.

Impact Assessment Survey was conducted of Griha Aadhar Scheme beneficiaries and several doubtful beneficiaries has been identified whose living condition does not appear to be in parity with the income limit stated on the application form submitted to avail the scheme benefit. Such beneficiaries were issued notices requesting to submit Income certificate issued by the concerned Mamlatdar.

The Government has now decided to make it mandatory that, for the Griha Aadhar Scheme, 2012 the Income Certificate should be issued by the concerned Taluka Mamlatdars to the Griha Aadhar Scheme beneficiary by including the income of the beneficiary and her husband only and not the income of entire family. Further, the beneficiary number should be mandatorily mentioned on the application filed by the beneficiary to ensure that the Income Certificate is given only to existing Griha Aadhar Scheme applicants / beneficiaries and not to others.


(Dr. Geeta S. Nagvenkar)
Under Secretary (Revenue-II)

To,

1. The Director, Directorate of Women & Child Development, Panaji - Goa.
2. The Collector North Goa / South Goa.
3. All Dy. Collectors of North and South Goa District.
4. All Mamlatdars.

Copy for information to:

1. The Director, Government Printing Press, Panaji, Goa for publication in the Official Gazette.